

Before The Central Administrative Tribunal
Bombay Bench, Camp at Nagpur.

Stamp (N) No.240/93.

(O.A. No.1207/93)

Shri K.B. Dubey.

.. Applicant.

V/s.

Union of India & 3 Others.

.. Respondents.

Coram : Hon'ble Shri N.K. Verma, Member (Adm.)

Appearances:

Shri A.Y. Pathak, Counsel
for the applicant.

ORAL JUDGMENT :

Dated : 5.11.1993.

§ Per : Hon'ble Shri N.K. Verma, Member (Admn) §
Shri Pathak, Counsel for the applicant requested
for relief and quashing and setting aside the order dtd.
31.12.1991, 23.7.1992 and 29.10.1993 under which the
applicant has been transferred to Delhi. He has also
requested an interim relief of directing to stay the
effect, operation and execution of these orders during
the pendency of this application, or retaining the applicant
at Nagpur till the final disposal of this application.

Shri Pathak also stated that the orders emphasised the
malafide on the part of Respondent No.4, The Superintendent
Engineer who issued the impugned order dtd.29.10.1993 under
which the applicant has been ordered to be relieved of his
duties with effect from 29.10.1993 AN in pursuance of the
order dtd. 31.12.1991. The applicant has not yet been
relieved of his charge, ^{yet} the applicant has to exhaust the
remedies available under the ^{Appellate} ^{before} Rules ^{before} he is entitled ^{before} for
approaching this Tribunal for seeking redressal of his
grievance. The malafide also have ^{not} been substantiated in
any manner so as to direct immediate relief by way of
interim order in this matter. The application is therefore
dismissed with a liberty to approach the Tribunal at a
later stage. No order as to costs.

N.K.Verma

(N.K. VERMA)
MEMBER (A).